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received will be balloted on Friday, the 2<sup>nd</sup> February, 2024 soon after 0900 hours.

Kind cooperation of Hon'ble members is solicited.

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No. 7883

Table Office

**Display of result of ballot regarding Matters of Urgent Public Importance during 'Zero Hour'**

Hon'ble members are informed that the notices on Matters of Urgent Public Importance to be raised during 'Zero Hour' received from 1000 hours of a given day to 0900 hours of the Session day on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office (P.N.O.), Room No. G37, Ground Floor, Parliament House of India (New Building of Parliament) after 0900 hours on the Session day. The result of ballot shall immediately thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Lobby of the Lok Sabha Chamber, Parliament House of India (New Building of Parliament) at 1015 hours on the day on which the members desire to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format under the 'UPDATES' column of Lok Sabha website immediately after the ballot process is over.

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No. 7884

Legislative Branch-I

**Notice Period for Tabling Cut Motions and Amendments**

Notices of cut motions to the Demands for Grants can be tabled immediately after their presentation.

2. Notices of Amendments to a Bill can be tabled after the introduction of the Bill in Lok Sabha, or after a copy of the Bill, as passed by Rajya Sabha, has been laid on the Table of Lok Sabha.
3. The minimum notice period for tabling cut motions and amendments to Bills, Motions and Resolutions under the Rules of Procedure and Conduct of Business in Lok Sabha is one day.
4. As cut motions and amendments are circulated to members both in English and Hindi simultaneously, the Rules Committee (Fourth Lok Sabha) considered the question of inadequacy of the period of notice for tabling (i) Amendments to Bills, Resolutions and Motions and (ii) Cut Motions. The Committee decided that members might be requested to table such notices at least two days before the day they are to be taken up in the House.